

ITEM NO.1

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1086/2021

JITENDRA SINGH

Appellant(s)

VERSUS

STATE OF U.P.

Respondent(s)

WITH

Cr1.A. No. 51/2022 (II)

(IA No. 104377/2022 - INTERVENTION/IMPLEADMENT

IA No. 105345/2022 - MODIFICATION OF COURT ORDER)

Date : 15-11-2022 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA

HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Appellant(s)

Mr. Vishwajit Singh, Sr. Adv.

Ms. Veera Kaul Singh, AOR

Mr. Pankaj Singh, Adv.

Mr. Vignesh Singh, Adv.

Mr. Rishi Malhotra, AOR

For Respondent(s)

Mr. Siddharth Dave, Sr. Adv.

Ms. Pragya Baghel, AOR

Mr. Sourabh Tandon, Adv.

Ms. Jemtiben A.O, Adv.

Mr. Anuvrat Sharma, AOR

Ms. Vanya Gupta, Adv.

Ms. Alka Sinha, Adv.

UPON hearing the counsel, the Court made the following

O R D E R

I.A.No. 105345 OF 2022

Issue notice to the State of Uttar Pradesh, who shall ascertain whether there is any threat perception or threats have

actually been extended to the informant.

Re-list after two weeks.

Ms. Alka Sinha, learned counsel appearing on behalf of the State of Bihar has accepted the notice.

The authorities would also ascertain the age of appellant - Ram Narain Singh and whether he is suffering from any ailment.

(BABITA PANDEY)
COURT MASTER (SH)

(R.S. NARAYANAN)
COURT MASTER (NSH)